

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

Tr.A.No. (N) 314/87

(3)

Shri K.S.N.Rao ... Applicant

vs.

Union of India & ors. ... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar

Hon'ble Member (J) Shri D.K.Agarwal

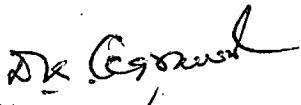
ORAL JUDGMENT

Dated: 4.6.1990

(PER: M.Y.Priolkar, Member (A))

The applicant who was a retired Station Master had filed this petition in Bombay High Court (W.R.No. 2027/1984) which has been transferred to this Tribunal and numbered as Tr.(N) A.No. 314/87. The prayer of the applicant was that direction should be given to the respondents to grant pension to the petitioner as similarly situated employees had been given option to receive retirement benefits under the Provident Fund Rules or Pension Rules but such an option was not made available to the petitioner.

2. The matter was fixed before us today for appearance, directions and reply of the respondents and notices were issued accordingly to both the parties. Notice dated 9.4.1990 issued to the applicant has, however, been received unserved with the endorsement by the postal ^{Authority} ~~remarks~~ that the addressee has ~~been~~ ^{has} expired. Writ Petition ~~is~~, therefore, abated and is therefore disposed of as such with no further directions.


(D.K. AGGARWAL)

MEMBER (J)


(M.Y. PRIOLKAR)

MEMBER (A)